

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.204

C.P.(CAA)/10(AHM)2024 in C.A.(CAA)/51(AHM)2023

Proceedings under Section 230-232 of Co. Act, 2013

IN THE MATTER OF:

Deep Energy Resources Ltd.
(Transferor Co.1)

.....Applicant

Savla Oil and Gas Pvt. Ltd.
(Transferor Co. 2)

.....Respondent

Prabha Energy Private Limited
(Transferee Co.)

Order delivered on: 09/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant	: Mr. Ravi Pahwa, Advocate
For the RD	: Mr. Shiv Pal Singh, Deputy Director
For the OL	: Mr. Sandip Tupe, Official Liquidator
For Income Tax Dept.	: Ms. Maithili Mehta, Advocate
For the PNGH	: Mr. Shubham Agrawal, Advocate

ORDER

Learned Counsel for the applicant submits that response to PNGH has been filed on 18.04.2024 vide inward diary No. 3386, the same is taken on record. In response to this affidavit, PNGH has also stated to have filed rejoinder as informed by learned Counsel Mr. Shubham Agrawal. However, the same is neither available physically nor on DMS portal. The learned Counsel for the applicant confirms receipt of the copy of the same and seeks time to file response the same by way of file additional counter affidavit.

Learned Counsel for the applicant further submits that he has also filed response to the RD report yesterday and physically is being filed today with a copy served to the RD office which is confirmed by the learned Dy. Director which is stated to be under examination,

Further, response to the OL report has also been filed as stated by the learned Counsel for the applicant.

Income Tax Department has also states that they have no objection for approval of the scheme in the present matter. Report was filed on 04.04.2024 vide inward diary No. R-142, the same is taken on record.

Learned Counsel for the applicant states that it is a formal report. However, seeks indulgence to file response by way of affidavit to the income tax department within a period of two weeks.

Re-list on 13.06.2024.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)